

HIGH COURT FOR THE STATE OF TELANGANA : HYDERABAD

MAIN CASE NO: W.P.No.33916 of 2026

PROCEEDING SHEET

SL. NO	DATE	ORDER	OFFICE NOTE
	08.10.2026	<u>EVV,J</u> <u>W.P.No.33916 of 2026</u> Notice before admission. Mr.N.Bhujanga Rao, learned Deputy Solicitor General of India takes notice on behalf of respondent Nos.1 and 2. He seeks time to obtain instructions and make submissions. Learned Assistant Government Pleader for Home takes notice on behalf of respondent Nos.3 and 4 and waives further notice. List on 05.11.2026. <u>I.A.Nos.1, 3 to 5 of 2026</u> I.A.No.1 of 2026 is filed by the petitioner seeking to restrain all the Respondents, including media houses, broadcasters, digital publishers, intermediaries, social media handles and all persons acting on their behalf or in concert with them, from publishing, broadcasting, telecasting, circulating, re-posting, transmitting or disseminating any fresh or further material concerning the Petitioner, his family members, the alleged victim and the pending investigation in F.I.R.No.684 dated 08.05.2026 registered at P.S. Petbasheerabad, more particularly any material that declares the Petitioner guilty, conducts a media trial or a parallel investigation, airs	Transferred to I/O folder before correction B/o. ESP

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		speculative debates or reconstructions, publishes leaked investigation material or alleged confessional statements, discloses or enables the identification of the alleged victim, or circulates morphed or artificial-intelligence-generated depictions of the Petitioner and his family members, till the conclusion of the trial and pass such other order or orders. I.A.No.2 of 2026 is filed by the petitioner seeking to issue John Doe/Ashok Kumar order restraining Respondent No.5 to 61 and all other unknown persons and channels from committing the acts set out in the foregoing prayer, and grant a dynamic Injunction to the effect that upon the Petitioner or the Petitioner's advocates communicating to Respondent Nos.5 to 7 and the concerned intermediaries the particulars of any further or similar offending material of the nature described hereinabove, the said intermediaries shall forthwith remove, block or disable access to the same, with liberty to the Petitioner to apply to this Hon'ble Court in the event of any dispute or grey area concerning such material. I.A.No.3 of 2026 is filed by the petitioner seeking to restrain all the Respondents, including the media houses, broadcasters, digital publishers, intermediaries, social media handles and all persons acting on their behalf or in concert with them, from carrying out or publishing any speculative, sensational, prejudicial or premature discussion, debate, analysis, reconstruction or reporting on the	

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		final report or charge-sheet that may be filed by the investigating agency on completion of the investigation in the Subject FIR under Section 193 of the Bharatiya Nagarik Suraksha Sanhita, 2023, or on any statement, document or material forming part thereof, till the conclusion of the trial. I.A.No.4 of 2026 is filed by the petitioner seeking to direct the immediate removal and blocking, pending disposal of the present writ petition, of the most egregious material already published, namely the morphed and artificial-intelligence-generated images of the Petitioner and his family members and the material disclosing or enabling the identification of the alleged victim and pass such other order or orders. I.A.No.5 of 2026 is filed by the petitioner seeking to direct Respondent Nos.5 to 7 and the concerned intermediaries to preserve all digital evidence, account information, subscriber details, metadata, URLs, upload history and related electronic records concerning the offending content and accounts pending disposal of the present writ petition and pass such other order or orders. Mr.Avinash Desai, learned senior counsel representing Mr.Kailash Nath P.S.S., learned counsel for the petitioner submits that in similar set of circumstances, the High Court of Bombay in Natin Jairam Gadkari Vs. Meta Platforms Inc and Others¹ granted ad-interim Injunction in favour of the applicant therein; that in Tulir Charitable Trust (For	

¹ Interim Application (L) No.25165 of 2026 in Suit (L) No.25151 of 2026 dated 05.08.2026

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		Prevention & Healing of Child Sexual Abuse) Represented by its Managing Trustee Vs. The Commissioner of Police and others² the said High Court of Bombay had also granted Injunction in favour of petitioner therein. Relying on the said decisions, he seeks the indulgence of this Court to allow I.A.Nos.1 to 5 of 2026. In view of the submissions of learned senior counsel appearing for the petitioner, on perusal of the decisions cited (<i>supra 1 and 2</i>) and the material available on record, the I.A.Nos.1, 3 to 5 of 2026 are allowed, as prayed for. Accordingly, I.A.No.2 of 2026 is allowed, restraining respondent No.5 to 61 and all other unknown persons and channels from committing the acts set out in the foregoing prayer and by granting an Injunction to the effect that upon the Petitioner or the Petitioner's advocates communicating to Respondent Nos.5 to 7 and the concerned intermediaries the particulars of any further or similar offending material of the nature described hereinabove, the said intermediaries shall forthwith remove, block or disable access to the same, with liberty to the Petitioner to apply to this Hon'ble Court in the event of any dispute or grey area concerning such material. EVV,J ESP	

² order dated 25.09.2026 in W.P.(CrI).No.2564 of 2026 and W.P.M.P.(CrI).No.946 and 947 of 2026

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